

RESUME OF WORK DONE BY LOK SABHA

**TENTH LOK SABHA
FIFTH SESSION, 1992**

**LOK SABHA SECRETARIAT • NEW DELHI
January, 1993/Magha, 1914 (Saka)**

RESUME OF WORK DONE BY LOK SABHA

(TENTH LOK SABHA — FIFTH SESSION)

(24th November to 23rd December 1992)



LOK SABHA SECRETARIAT
NEW DELHI

January, 1993/Maghā, 1914 (Saka)

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PREFACE

This publication contains a brief resume of work done by Tenth Lok Sabha during 5th Session *i.e.* from 24 November to 23 December, 1992.

NEW DELHI;
January, 1993

Magha, 1914 (Saka)

C.K. JAIN,
Secretary-General.

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1. DURATION OF SESSION

Date of Commencement	@24 November, 1992
Date of Adjournment <i>sine die</i>	£*23 December, 1992
Date of Prorogation	24 December, 1992
Total number of days of Session	30 days
Number of actual sittings	18 days
Number of hours of sittings	101 hours and 43 minutes

@The first sitting commenced with the playing of National Anthem.

£The last sitting ended with the playing of National Song.

- **(i)* On the recommendation of Leaders of Parties and Business Advisory Committee, House agreed to cancel the sittings fixed for 10, 11, 14 and 15 December, 1992.
- (ii)* The Session was originally scheduled to conclude on 22 December, 1992. On the recommendation of Business Advisory Committee, House agreed to sit on 23 December, 1992.

2. BILLS

(I) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Raja Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
1.	The Sick Industrial Companies (Special Provisions) Amendment Bill, 1992, as passed by Raja Sabha	—	24.11.92	—	H M	—	—	Pending
2.	The Delhi Municipal Corporation (Amendment) Bill, 1992	24.11.92	—	—	—	65	—	Pending
3.	The Cine-Workers Welfare Cess (Amendment) Bill, 1992	24.11.92	—	—	—	4	—	Pending

4.	The National Council for Teacher Education Bill, 1992	24.11.92	—	—	6	—	Pending		
5.	The Essential Commodities (Special Provisions) Amendment Bill, 1992	24.11.92	—	—	35	—	Pending		
6.	The Central Agricultural University Bill, 1992	7.8.92 (Earlier session)	—	24.11.92 (Consideration and passing)	2	35	—	Passed	
7.	The Citizenship (Amendment) Bill, 1992	6.3.92 (Earlier session)	—	24.11.92 (Consideration and Passing)	1	12	3	—	Passed
8.	The Copyright (Second Amendment) Bill, 1992	16.7.92 (Earlier session)	—	25.11.92 (Motion for extension of time for presentation of the Report of the Joint Committee)	0	01	—	—	A motion for extension of time for presentation of Report of the Joint Committee upto the last day of the Budget Session, 1993, adopted.
9.	The Advocates (Amendment) Bill, 1992	24.2.92 (Earlier session)	—	26.11.92 (Consideration and passing)	2	44	3	—	Passed

1	2	3	4	5	6	7	8	9
					H M			
10.	The Wild Life (Protection) Amendment Bill, 1992	27.11.92	—	—	—	2	—	Pending
11.	The SAARC Convention (Suppression of Terrorism) Bill, 1992 as passed by Rajya Sabha	—	30.11.92	—	—	—	—	Pending
12.	The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Bill, 1992	30.11.92	—	—	—	6	—	Pending
13.	The National Thermal Power Corporation Ltd., the National Hydroelectric Power Corporation Ltd. and the North Eastern Electric Power Corporation Ltd. (Acquisition and Transfer of Power Transmission Systems) Bill, 1992	30.11.12	—	—	—	3	—	Pending
14.	The Delhi Development (Amendment) Bill, 1992	30.11.92	—	—	—	3	—	Pending

15.	The Representation of the People (Amendment) Bill, 1992	30.11.92	—	3.12.92 (Consideration and passing)	0	04	4	—	Passed
16.	The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Bill, 1992	30.11.92	—	—	—	—	5	—	Pending
17.	The Passports (Amendment) Bill, 1992	20.8.92 (Earlier session)	—	30.11.92 1.12.92 (Consideration and passing)	4	24	4	—	Passed
18.	The National Highways (Amendment) Bill, 1992, as returned by Rajya Sabha with amendments	27.2.92	1.12.92	23.12.92 (Consideration of amendments made by Rajya Sabha)	0	06	—	—	Amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, were considered and agreed to by Lok Sabha
19.	The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1992	1.12.92	—	—	—	—	2	—	Pending

1	2	3	4	5	6	7	8	9	
					H	M			
*20.	The Constitution @ (Seventy-second Amendment) Bill, 1991 (Insertion of new Part IX), as reported by Joint Committee	16.9.91 (Earlier session)	—	1.12.92 2.12.92 †3.12.92 £4.12.92 21.12.92 22.12.92 (Consideration and passing)	8	25	26	19	Passed, as amended ✓
*21.	The Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of new Part IXA), as reported by Joint Committee	16.9.91 (Earlier session)	—	1.12.92 2.12.92 †3.12.92 £4.12.92 21.12.92 22.12.92 (Consideration and passing)	8	25	26	21	Passed, as amended ✓
**22.	The Constitution (Seventy-fifth Amendment) Bill, 1991 (Amendment of article 332)	20.12.91 (Earlier session)	—	3.12.92 (Consideration and passing)	0	57	3	3	Passed, as amended ✓
23.	The Constitution (Seventy-first Amendment) Bill, 1990 (Amendment of articles 81, 82, 170 and 327), as passed by Rajya Sabha,	—	4.5.92 (Earlier session)	18.12.92 (Presentation of Report of the Select Committee)	0	01	—	—	Report of Select Committee Presented

24.	The Census (Amendment) Bill, 1992	18.12.92	—	—	—	2	—	Pending
25.	The Pre-natal Diagnostic Techniques (Earlier Regulation and Prevention of Misuse) Bill, 1991	12.9.91	—	22.12.92	0	01	—	Report of the Joint Committee Presented
26.	The Appropriation (No. 5) Bill, 1992	22.12.92	—	22.12.92	0	01	—	Passed
27.	The Multimodal Transportation of Goods Bill, 1992, as passed by Rajya Sabha	—	M	23.12.92	—	—	—	Pending
28.	The Indian Medical (Amendment) Bill, 1992, as passed by Rajya Sabha	—	1	23.12.92	—	—	—	Pending

* Discussed together.

† Motion for adjournment of debate on the Bills adopted.

‡ Motion for resumption of debate on the Bills adopted.

@ The short title of the Bill was changed to the Constitution (Seventy-third Amendment) Bill, 1992 by Lok Sabha through an amendment to clause 1.

\$ The short title of the Bill was changed to the Constitution (Seventy-fourth Amendment) Bill, 1992 by Lok Sabha through an amendment to clause 1.

** The short title of the Bill was changed to the Constitution (Seventy-second Amendment) Bill, 1992 by Lok Sabha through an amendment to clause 1.

	1	2	3	4	5	6	7	8	9
29.	The Dentists (Amendment) Bill, 1992, as passed by Raja Sabha	—	—	D 23.12.92	—	H —	M —	—	Pending
30.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992	20.8.92	—	—	23.12.92 (Resumption of debate and passing)	0	01*	—	Passed

* Total time taken on the Bill was 1 hour and 26 minutes including 1 hour and 25 minutes taken on the discussion of the Bill on 20 August, 1992, when debate was adjourned for the next session.

SUMMARY

1. Bills pending at the end of the last session	26
2. Bills introduced	13
3. Bills opposed at introduction stage	Nil
4. Bills passed by Rajya Sabha and laid on the Table	5
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	Nil
6. Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	1
7. Bills passed	11
8. Bills negatived	Nil
9. Bills withdrawn	Nil
10. Bills part-discussed	Nil
11. Motions for adjournment of debate on the Bills adopted	2
12. Bills referred to Select Committee	Nil
13. Bills referred to Joint Committee	Nil
14. Bills reported by Select Committee	1
15. Bills reported by Joint Committee	1
16. Bills originating in and referred to a Joint Committee by Rajya Sabha in respect of which motions for concurrence were adopted by Lok Sabha	Nil
17. Bills pending at the end of the Fifth Session of Tenth Lok Sabha <i>vide</i> para No. 1646 of Lok Sabha Bulletin-Part II dated 29.12.92	34

(II) Private Members' Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date of laying on the Table	Date (s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1		3	4	5	6	7	8	9
			(in the case of Bills passed by Rajya Sabha)					
sp 1.	The Special Financial Assistance to the State of Orissa Bill, 1992 by Shri Arjun Charan Sethi.	27.11.1992	--	--	H M	--	--	Pending
2. 6	The Population Control and Family Welfare Bill, 1992 by Shri Rajnath Sonkar Shastri.	27.11.1992	--	--	--	--	--	Pending

3. 4	The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1992 by Shri Venkateswara D. Rao.	27.11.1992	—	—	—	—	—	—	Pending
C (A) 4.	The Constitution (Amendment) Bill, 1992 (Omission of articles 356 and 367) by Shri Venkateswara D. Rao.	27.11.1992	—	—	—	—	—	—	Pending
P 5.	The Prohibition Bill, 1992 by Shri Venkateswara D. Rao.	27.11.1992	—	—	—	—	—	—	Pending
Y 6.	The Youth Welfare Bill, 1992 by Shri Venkateswara D. Rao.	27.11.1992	—	—	—	—	—	—	Pending
H 7.	The Hindu Marriage (Amendment) Bill, 1992 (Amendment of section 5, etc.) by Shri Rajnath Sonkar Shastri.	27.11.1992	—	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					HM			Pending
8. H	The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Raipur) Bill, 1992 by Dr. Laxminarain Pandey.	27.11.1992	—	—	—	—	—	Pending
Res 9.	The Reservation of Posts for Women (In Government Services) Bill, 1992 by Shrimati Bhavna Chikhalia.	27.11.1992	—	—	—	—	—	Pending
Ar 10.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1992 (Amendment of section 5) by Shri Syed Shahabuddin.	27.11.1992	—	—	—	—	—	Pending
Fr 11.	The Foreigners (Amendment) Bill, 1992 (Amendment of section 9) by Shri Syed Shahabuddin.	27.11.1992	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
16.	The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992 (Amendment of section 2) by Shri Syed Shahabuddin.	27.11.1992	—	—	—	—	—	Pending
17.	The Prohibition of Capitation Fee Bill, 1992 by Shri Chitta Basu.	27.11.1992	—	—	0 10 minutes	—	—	Pending
18.	The Constitution (Scheduled Tribes) Order (Uttar Pradesh) Amendment Bill, 1992 (Amendment of the Schedule) by Shri Bhagwan Shankar Rawat.	28.2.1992 (Earlier Session)	—	7.8.1992 (Fourth Session) 27.11.1992 (further consideration)	1 28 (excluding 1 hour and 44 minutes taken during Fourth Session)	NIL	NIL	Bill withdrawn by leave of the House.

P₄P₁₀

19.	The Railway Protection Force (Amendment) Bill, 1991 (Substitution of new Long Title for Long Title, etc.) by Shri Basudeb Acharia.	30.8.1991	—	27.11.1992 (Consideration)	52	NIL	NIL	Discussion on the motion for consideration not concluded. Pending.
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SUMMARY

1.	Bills pending at the end of the last session.....	188
2.	Bills introduced.....	17
3.	Bills withdrawn.....	1
4.	Bills negatived.....	NIL
5.	Bills removed from the Register of Pending Bills	1
6.	Bills part-discussed.....	1
7.	Bills pending at the end of the session <i>vide</i> para No. 1647 of Bulletin-Part II, dated 29-12-1992	203*

*Includes 9 Bills removed under rule 113(b) from the Register of Pending Bills after the conclusion of fifth Sesion

3. DIVISIONS

No. of Divisions held 17

4. FINANCIAL BUSINESS

Subject	Date of presentation	Date of discussion	Time Taken
Supplementary Demands for Grants in respect of the Budget (General) for 1992-93	16.12.1992	22.12.1992	H M 2 25

5. MOTIONS

(i) Motion of No-Confidence in the Council of Ministers

Brief subject	Under Rule	Name of Member who moved the motion	Date on which leave was asked for	Whether leave was granted by the House	Dates of discussion	Time taken	Decision of the House
Want of Confidence in the Council of Ministers.	198	Shri Atal Bihari Vajpai	17.12.1992	Yes	17.12.1992 18.12.1992 21.12.1992	21 44	Negatived after division

H M

(ii) Motion under Rule 342

Brief Subject	Motion under rule	Name of Member who moved	Date(s) of discussion	Time taken	Ministry/Department concerned	Remarks
Implications of the Dunkel draft text on trade negotiations with special reference to its effect on India's interests.	342	Prof. P. J. Kurian	23.12.92	3 20	Commerce	

H M

6. OBITUARY REFERENCES

Sl. No.	Name and Particulars of Membership	Date of Death	Date on which reference made	Time Taken	
				H.	M.
1.	Justice M. Hidayatullah (Former Vice-President of India)	18.09.1992			
2.	Dr. C. B. Singh (Member, Third Lok Sabha)	29.09.1992			
3.	Shri C. M. Megi (Member, Eighth & Ninth Lok Sabha)	5.10.1992			
4.	Shri Ziaur Rahman Ansari (Member, Fifth, Seventh and Eighth Lok Sabha)	6.10.1992	24.11.1992	0	36
5.	Shri K. G. Deshmukh (Member, First, Second, Fourth and Fifth Lok Sabha)	24.10.1992			
6.	Dr. Baldev Prakash (Member, Sixth Lok Sabha and sitting Member of Rajya Sabha)	17.11.1992			
7.	Shri G. S. Nihal Singh Wala (Member, Fourth & Seventh Lok Sabha)	1.12.1992	16.12.1992	0	02
8.	Shri Simhasan Singh (Member, First, Second and Third Lok Sabha)	3.12.1992			
9.	Shri Biren Dutta (Member, First, Third and Fifth Lok Sabha)	18.12.1992	23.12.1992	0	07
10.	Shri Ganesh Ghosh (Member, Fourth Lok Sabha)	22.12.1992			

8. PAPERS LAID ON THE TABLE

(a) By Government	..	1010
(b) By Private Members	..	NIL

8. PETITIONS

Presented by Members..... Four

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9. PRIVILEGE MATTERS

Sl. No.	Brief Subject	Name of the member who raised the matter before the House	Date on which matter brought before the House	Time taken	Decision of Chair/House
				H M	
1	2	3	4	5	6
1.	Notice received from the Registrar of the High Court of Delhi, in the matter of Civil Miscellaneous Petition No. 4794 of 1992 in Civil Writ Petition No. 3323 of 1990 regarding the Sixty-first Report of the Public Accounts Committee (1986-87), requiring the Secretary-General, Lok Sabha, to appear before the High Court personally or through counsel to show cause against the admission of the Writ Petition.	—	24.11.1992	0 03	Speaker informed the House that as per well established practice and convention of the House, the Secretary-General had been asked not to respond to the notice and that relevant papers had been passed on to the Minister of Law & Justice for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and well established conventions of the House.
2.	Question of privilege regarding alleged assault on Shri Harin Pathak, MP, by police at Ahmedabad on 23 November, 1992.	Shri Harin Pathak	25.11.1992	0 09	Speaker observed that the matter was serious and he would look into it and decide it properly.

1	2	3	4	5	6
3.	Question of privilege regarding a report appearing in the newspapers about alleged censoring of information given to the Joint Parliamentary Committee on the Securities Scam by the Government.	Shri Lal Krishna Advani and others	27.11.1992	H 0 M 32 Y 1	Speaker informed the House that he had withheld his consent to the notices of question of privilege. He ruled that if something in the document produced before JPC was found erased, the Committee could ask the Government as to what was erased and the officers would be duty-bound to produce those before the Committee and if the plea of public interest was taken for not producing the details, then it was the Speaker who would take a final decision in the matter and that stage had not yet come. At present, he would leave it to JPC to take a decision in the matter. He further observed that in the interest of the working of the Committee, such matters should not be raised on the floor of the House.

10. QUESTIONS

(i)	Starred Questions	
(a)	Number of Questions put down in Question Lists for oral answers.	401*
(b)	Number of Questions orally answered	59
(ii)	Short Notice Questions	
(a)	Number of Questions put down in Short Notice Question List	Nil
(b)	Numbers of Short Notice Questions orally answered	Nil
(iii)	Unstarred Questions	
(a)	Number of Questions put down in Question Lists for written answers	4675**
(b)	Number of Questions for which written answers were laid on the Table including those put down for oral answers but not reached for oral answers	5017

* Includes 1 Starred Question deleted/transferred from one Ministry to another.

** Includes 71 Unstarred Questions deleted/transferred from one Ministry to another.

11. RESOLUTIONS

(i) Statutory Resolutions

Sl. No.	Subject	Article/ Section of Constitution/ moved Act	Name of member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
*1.	Approval of the Proclamation issued by the President on 6.12.1992 under article 356 of the Constitution in relation to the State of Uttar Pradesh.	Article 356	Shri S.B. Chavan	22.12.92 23.12.92	4	43	Home Affairs Adopted
*2.	Approval of the Proclamation issued by the President on 15.12.1992 under article 356 of the Constitution in relation to the State of Madhya Pradesh.						
*3.	Approval of the Proclamation issued by the President on 15.12.1992 under article 356 of the Constitution in relation to the State of Himachal Pradesh.						
*4.	Approval of the Proclamation issued by the President on 15.12.1992 under article 356 of the Constitution in relation to the State of Rajasthan.						
H M							

*Discussed together.

(ii) Private Members' Resolutions

Brief Subject	Name of member who moved	Date(s) of moving and discussion	Time taken	Ministry/ Department	Remarks
Review of disinvestment policy.	Shri Rupchand Pal	17-7-1992 31-7-1992 (Fourth Session) 4-12-1992	1 50 (excluding 3 hours and 19 minutes taken during fourth Session)	Industry	Pending (To be submitted to the vote of the House)

12. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under Rule	Name of member who raised the discussion	Date (s) of discussion	Time taken	Ministry/ Department concerned	Remarks
					H M		
1.	Serious situation affecting agriculture and farmers interests due to increase in the prices of fertilizers and import of wheat.	193	Shri Indrajit Gupta	25.11.92 26.11.92 27.11.92	9 36	Agriculture	
2.	Statement made by the Minister of Home Affairs in the House on 3rd December, 1992 regarding general situation at Ayodhya in the context of the proposed Kar Sewa.	193	Shri Ram Vilas Paswan	3.12.92	5 30	Home Affairs	

DISCUSSIONS ON MATTERS OF URGENT PUBLIC
IMPORTANCE FOR SHORT DURATION UNDER RULE 193

SUMMARY

1. No. of notices received	288
2. No. of discussions admitted	3
3. No. of discussions held	2
4. No. of discussions remained Part-discussed	Nil
5. Total time taken	15 hours and 6 minutes.

13. SITTINGS OF LOK SABHA

Sl. No.	Subject	Date	Remarks
1.	Cancellation of sittings on Thursday, the 10th, Friday, the 11th, Monday, the 14th and Tuesday, the 15th December, 1992.	9.12.1992	The Speaker announced that the Leaders of Parties and the Business Advisory Committee at their sitting held on 9th December, 1992, decided that the House should be adjourned for a week to give members opportunity to go back to their constituencies. The House agreed. Accordingly, sittings fixed for Thursday, the 10th, Friday, the 11th, Monday, the 14th and Tuesday, the 15th December, 1992 were cancelled.
2.	Fixation of sitting on Wednesday, the 23rd December, 1992	21.12.1992	On recommendation of Business Advisory Committee, the House agreed to fix its sitting on Wednesday, the 23rd December, 1992 for completion of essential items of Government and other business.

14. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Announcements/Observations/References

Sl. No.	Subject	By whom	Date
1.	Announcement regarding transfer of Private Members' Business fixed for Friday, the 18th December, 1992 to Tuesday, the 22nd December, 1992.	Speaker	18.12.1992
2.	Announcement regarding postponement of Private Members' Business listed for the day to transact the listed Government business.	Speaker	22.12.1992
3.	Valedictory reference on the conclusion of 5th Session of Tenth Lok Sabha.	Speaker, Prime Minister, Sarvashri Atal Bihari Vajpai, Nitish Kumar, Bhogendra Jha and Sobhanadreeswara Rao Vadde.	23.12.1992

15. STATEMENTS

(i) Statements Made/Laid by Ministers Under Rule 372

Sl. No.	Brief Subject	Name of Minister	Date	H.	M.	Time taken
1. S	Situation arising out of the agitation by the Door-darshan staff disrupting the work of the media and the steps taken by the Government to resolve the issues involved.	Shri Ajit Kumar Panja	27.11.1992	0	07	
2. S	Government Business for the week commencing the 30th November, 1992.	†Shri P. R. Kumaramangalam	27.11.1992	0	03	
3. E	Enhancement of assistance to artistes and voluntary agencies in the field of performing arts.	††Kum. Selja	30.11.1992	0	01	
*4. R	Report on Jamia Millia Islamia, submitted by a Group of Eminent Persons under the Chairmanship of Mr. Justice (Retd.) M.M. Ismail, former Chief Justice, Madras High Court.	Shri Arjun Singh	1.12.1992	0	03	
5. S	General situation at Ayodhya in the context of the proposed Kar Seva.	Shri S.B. Chavan	3.12.1992	0	10	
6. S	Government Business for the week commencing the 7th December, 1992	†Shri P. R. Kumaramangalam	4.12.1992	0	01	
7. I	Flood and drought situation in the country.	Shri Balram Jakhar	23.12.1992	0	10	
8. R	Reservation in promotions for Scheduled Castes and Scheduled Tribes in the wake of the judgement of the Supreme Court.	Shri Sitaram Kesri	23.12.1992	0	09	

†Made on behalf of Shri Ghulam Nabi Azad

††Made on behalf of Shri Arjun Singh.

*Also laid on the Table a copy of the Report (Hindi and English versions).

(ii) Matters Under Rule 377

Position regarding receipt of replies from Ministries concerned during Tenth Lok Sabha as on 31.1.1993

	Total number of matters raised	No. of replies sent to Members by Ministers and copies endorsed to Lok Sabha Secretariat	Percentage of replies sent to Members by the Ministers
First Session (9.7.91 to 18.9.91)	270	239	88.51
Second Session (20.11.91 to 20.12.91)	133	111	83.45
Third Session (24.4.92 to 12.5.92)	314	210	66.87
Fourth Session (8.7.92 to 20.8.92)	149	96	64.63
Fifth Session (24.11.92 to 23.12.92)	61	18	29.50

(iii) Statement showing time spent on Disorderly Scenes / Interruptions in the House during Fifth Session

Date	Time spent	Remarks
2.12.1992	2 hours	(Starred Questions could not be asked) Lok Sabha adjourned at 11.25 A.M. and re-assembled at 2 P.M.
7.12.1992	6 hours	(Starred Questions could not be asked) Lok Sabha adjourned at:— (i) 11.02 A.M. and re-assembled at 2 P.M. (ii) 2.34 P.M. and re-assembled at 4.30 P.M. (iii) 4.31 P.M. for the day.
8.12.1992	6 hours	(Starred Question could not be asked) Lok Sabha adjourned at:— (i) 11.02 A.M. and re-assembled at 2 P.M. (ii) 2.04 P.M. for the day.
9.12.1992	5 hours 59 minutes	(Starred Questions could not be asked) Lok Sabha adjourned at 11.30 A.M. for the day.
16.12.1992	5 hours 48 minutes	(Question Hour was suspended) Lok Sabha adjourned at:— (i) 12.09 P.M. and re-assembled at 4 P.M. (ii) 4.05 P.M. for the day.
21.12.1992	55 minutes	(Starred Question could not be asked) Lok Sabha adjourned at 11.21 A.M. and re-assembled at 12 noon.

Note: Time calculated on the basis of normal time of the sitting of the House i.e. from 11 A.M. to 1 P.M. and 2 P.M. to 6 P.M.

(iv) Statement indicating Matters raised after Question Hour and before the taking up of the listed Business and Time taken thereon

Date	Number of matters raised	Number of members who Spoke	Time taken	
			H	M
24.11.1992	6	7	1	02
25.11.1992	4	13	0	54
26.11.1992	11	17	1	15
27.11.1992	8	11	0	30
30.11.1992	23	27	1	10
01.12.1992	19	20	0	58
04.12.1992	21	27	1	00
16.12.1992	1	1	0	09
18.12.1992	2	3	0	31
22.12.1992	9	30	2	42
23.12.1992	17	24	1	09
	121	180	11	20

16. VACATION OF SEATS

Name of Member	Constituency & State	Remarks
Shri K. R. Narayanan	Ottappalam-SC-Kerala	Seat became vacant under article 66(2) of the Constitution w.e.f. 21.8.1992

**17. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS
OF BUSINESS TRANSACTED DURING THE FIFTH SESSION
OF TENTH LOK SABHA**

Business	Time taken		Percentage to the total time taken
	H	M	
BILLS			
(a) Government Bills	20	32	20.2
(b) Private Members' Bills	2	30	2.5
BUDGETS			
General Budget	2	25	2.4
DISCUSSIONS			
Short Duration Discussions (Rule 193)	15	06	14.8
MATTERS OF URGENT PUBLIC IM- PORTANCE RAISED AFTER QUESTION HOUR	11	20	11.1
MATTERS UNDER RULE 377	1	02	1.0
MOTIONS			
(a) Motion of No-confidence (Rule 198)	21	44	21.4
(b) Motion under rule 342	3	20	3.3
(c) Motion under Rule 388	0	03	0.0
QUESTIONS	10	13	10.1
RESOLUTIONS			
(a) Statutory Resolutions	4	43	4.6
(b) Private Members' Resolutions	1	50	1.8
STATEMENTS (Rule 372)	0	44	0.7
OTHER MATTERS such as Oath or Affir- mation, Papers laid on the Table, Obituary Reference, Question of Privileges, Points of Order, Personal Explanations etc.	6	11	6.1
	101	43	100.0